

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 14th of March, 2024

S.O 163 .- In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers/officials to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Udhampur.

S.No.	Name of the Officer (Mr./Ms.)	Designation	Jurisdiction
01	Ashok Chakarvorty	Tehsildar	Latti-Marothi
02	Sudesh Kumar	Tehsildar	Basantgarh
03	Sham Singh	Naib Tehsildar	Sudhmahadev
04	Chand Mohan	Naib Tehsildar	Chenani
05	Surinder Singh	Naib Tehsildar	Tikri
06	Mian Khan	Naib Tehsildar	Dharamthal
07	Anayat Ali	Naib Tehsildar	Udhampur
08	Rajesh Bali	Naib Tehsildar	Mali
09	Sanjeevan Kumar Sharma	Naib Tehsildar	Roun
10	Mohd Ismail	Naib Tehsildar	Basantgarh
11	Maroof Khan	Naib Tehsildar	Jaganoo

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: - 14-03-2024

No. LAW-Powr/18/2021-10

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate, Udhampur. This is with reference to letter No. **DMU/JC/1811 dated 06-03-2024.**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) All Concerned.
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

Senior Law Officer
Department of Law, Justice and P.A